

2. Dr. Hari Narayan, Director, National Geophysical Research Institute.

3. Dr. M. G. Krishna, Director, Indian Institute of Petroleum.

4. Dr. A. K. Ghosh, Economic Adviser, Ministry of Industrial Development, Internal Trade & Company. Affairs and Railway Board.

5. Shri S. D. Bhambri, General Manager, Indian Oil Corporation Ltd. (Marketing Division).

2. The Committee held its first meeting on 25-4-1969 at New Delhi.

DEMAND FOR FERTILIZER

89. SHRI CHITTA BASU : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the demand for fertilizers continues to outstrip the supply :

(b) if so, what steps Government propose to take to meet the growing demand for fertilizers in the country ; and

(c) the details of the steps taken, or contemplated to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Except in the case of single super-phosphate, the demand for other types of fertilizers outstrips the supply;

(b) and (c). The imports are made to the extent possible to meet the present shortage. At the same time, attempts are being made to set up new fertilizer plants and expand some of the existing units suitably to increase indigenous production during the Fourth Plan period.

TAX EVASION IN INDIA

90. DR. BHAI MAHAVIR : Will the Minister of FINANCE be pleased to state :

(a) whether Government have recently set up a high-level Committee to look into all aspects of tax evasion in the country ; and

(b) if so, what is the composition of the Committee and what are its terms of reference ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI R. DESAI) : (a) A committee of Departmental Officers was set up in April, 1968 to look into all aspects of tax evasion.

(b) The Committee was composed of one Director of Inspection (Investigation), one Commissioner of Income-tax, one Deputy Director of Inspection and two Assistant Commissioners of Income-tax with an Assistant Director as Secretary. Its terms of reference were as under :—

(i) The Committee will study the causes of tax evasion, general techniques of tax evasion as also special ones employed in major trades and industries and recommend the steps which it considers necessary to adopt to check and detect tax evasion.

(ii) Without prejudice to the generality of the above, the Committee will study and report, in particular, on the following :

(1) Dealings in lands and buildings.

(2) Tax evasion by film artists and other professional classes, like lawyers and doctors.

(3) Tax evasion in speculation in commodities, shares etc.

(4) Tax evasion through benami transactions.

(5) How far law of limitation protects the successful tax evaders.